

CC NO. 11/2019  
CBI VS. D. C. SANKHLA & ORS.

**COURT HEARING THROUGH VIDEO CONFERENCING**

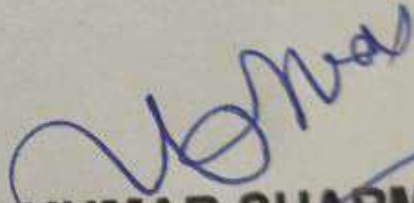
02.06.2020

**Present:** Sh. Sunil Verma, Id. PP for CBI.  
Sh. Gagan Minocha, Adv. for accused D. C. Sankhla  
and Shashi Sankhla.  
All three accused are absent.

On the oral request of Id. Counsel for accused D. C. Sankhla and Shashi Sankhla, personal appearance of accused no.1 and 2 is exempted for today only through their counsel, who is present.

It is submitted by Ahlmad that particulars of accused Bhagirath Prasad Verma are not available with him and hence, court notice could not be issued to him.

Put up with connected matter on **16.06.2020**.

  
(RAKESH KUMAR SHARMA)  
SPECIAL JUDGE (PC ACT), CBI-06  
ROUSE AVENUE COURTS, DELHI  
02.06.2020

CC NO. 178/2019  
CBI VS. DR. O. P. JAIN & ORS.

**COURT HEARING THROUGH VIDEO CONFERENCING**

**02.06.2020**

**Present:** Sh. Sunil Verma, Id. PP for CBI.

Sh. Ravi Bassi, Adv. for accused no. 1.

Sh. S. K. Saxena, Adv. for accused no. 2 & 3.

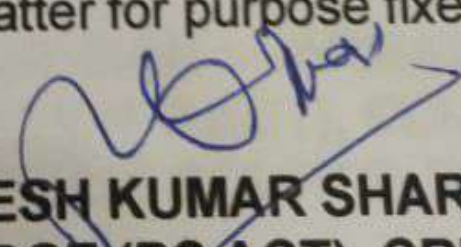
All three accused are present on bail.

Accused no. 2 Sunil Aggarwal has filed his written arguments through e-mail yesterday. Copy already supplied to Id. PP. Id. Counsel for accused no. 1 also seeks a copy of the written arguments of accused no. 2. Accused no. 2 undertakes to supply the copy to Id. Counsel for accused no. 1 on his e-mail within 2-3 days.

It is submitted by Id. PP that he does not have any record available with him and hence, he is unable to assist the Court by advancing final arguments.

Even I do not have entire record with me i.e. charge-sheet, charge, prosecution evidence, related documents etc. Hence, it is not possible to hear arguments.

Accordingly, matter is adjourned after lockdown i.e. after 14.06.2020. Hence, put up the matter for purpose fixed on **16.06.2020**.

  
**(RAKESH KUMAR SHARMA)**  
**SPECIAL JUDGE (PC ACT), CBI-06**  
**ROUSE AVENUE COURTS, DELHI**  
**02.06.2020**



**CC NO. 69/2019**  
**CBI VS. R.C. BAKSHI & ORS.**

**COURT HEARING THROUGH VIDEO CONFERENCING**

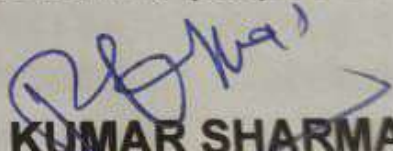
**02.06.2020**

**Present: Sh. Sunil Verma, Id. PP for CBI.**  
Both accused are present on bail.

It is submitted by Id. PP that he does not have any record available with him and hence, he is unable to assist the Court by advancing final arguments.

Even I do not have entire record with me i.e. charge-sheet, charge, prosecution evidence, related documents etc. Hence, it is not possible to hear arguments.

Accordingly, matter is adjourned after lockdown i.e. after 14.06.2020. Hence, put up the matter for purpose fixed on **16.06.2020**.

  
**(RAKESH KUMAR SHARMA)**  
**SPECIAL JUDGE (PC ACT), CBI-06**  
**ROUSE AVENUE COURTS, DELHI**  
**02.06.2020**

CC NO. 25/2019  
CBI VS. D. C. SANKHLA

**COURT HEARING THROUGH VIDEO CONFERENCING**

**02.06.2020**

**Present: Sh. Sunil Verma, Id. PP for CBI.**

**Sh. Gagan Minocha, Adv. for accused D. C. Sankhla.**

**Accused is absent.**

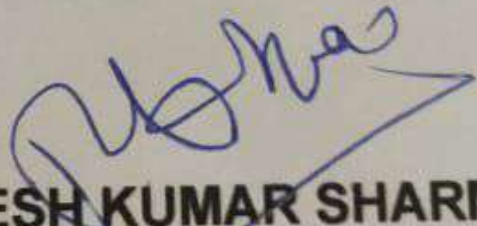
On the oral request of Id. Counsel, personal appearance of accused D. C. Sankhla is exempted for today only through his counsel, who is present.

It is submitted by Id. Counsel for accused that on the last date of hearing, matter was adjourned as some clarifications were required regarding some document.

It is submitted by Id. PP that he does not have any record available with him and hence, he is unable to assist the Court by advancing final arguments.

Even I do not have entire record with me i.e. charge-sheet, charge, prosecution evidence, related documents etc. Hence, it is not possible to hear arguments.

Accordingly, matter is adjourned after lockdown i.e. after 14.06.2020. Hence, put up the matter for purpose fixed on **16.06.2020.**

  
**(RAKESH KUMAR SHARMA)**  
**SPECIAL JUDGE (PC ACT), CBI-06**  
**ROUSE AVENUE COURTS, DELHI**  
**02.06.2020**